

Central Administrative Tribunal
Principal Bench, New Delhi.

(20)

CP-241/94 in
O.A-2532/91

New Delhi this the 9th Day of August, 1994.

Hon'ble Mr. Justice S.K. Dhaen, Acting Chairman
Hon'ble Mr. B.N. Dheundiyal, Member(A)

Shri Rukan Singh,
S/o late Sh. Bhanwar Singh,
R/o 1/4938, Gali No.5,
Balbir Nagar Extension,
Shahdra, Delhi-32.

Petitioner

((By advocate Sh. U.S. Chaudhary)

versus

1. Sh. Shakti Singh,
Director of Education,
Delhi Administration,
Old Secretariate, Delhi.

2. Sh. R.P. Garg,
Principal,
Govt. Boys Sr. Secondary School,
No. 2, Mansarovar Park,
Shahdra, Delhi-32.

Respondents

ORDER (ORAL)
delivered by Hon'ble Mr. Justice S.K. Dhaen, Acting Chairman

This Tribunal on 19.02.1993 disposed of O.A.
No. 2532/91 with certain directions.

It is alleged that for the non-compliance of the directions, the applicant filed a CCP-339/93 which was disposed of finally on 4.1.1994. According to the order of that date, the amounts payable to the petitioner had been paid to him.

This is a fresh contempt petition alleging therein that, in fact, full compliance of the directions of this Tribunal had not been done. In our opinion, this contempt petition is not maintainable and is a misconceived one. So long the order dated 4.1.94 stands,

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we have to proceed on the assumption that nothing more was required to be done by the respondents in compliance of the directions. Therefore, the proper remedy of the applicant, if any, is to get the order dt. 4.1.94 reopened. The application is rejected summarily.

B. N. Dhundiyal
(B. N. DHUNDIYAL)
MEMBER(A)

S. K. Dhaon
(S. K. DHAON)
ACTING CHAIRMAN

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